

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.51
TP (Co. Act)- 09(PB)/2023
Old CP No. 791/2016

IN THE MATTER OF:

Gwalec Electricals Pvt. Ltd.

.... Petitioner/Applicant

Vs.

N. Johnson Engineers Pvt. Ltd.

.... Respondent

Order under Section 433(e)/433(f) of Companies Act, 1956

Order delivered on 03.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Appearance not marked

For the Respondent : Mr. Ankur Singhal. Adv.

ORDER

Ld. Counsel Mr. Ankur Singhal appearing through VC on behalf of the Respondent states that he is not ready to argue the matter. However, Ld. Counsel for the Petitioner has been waiting day long from the morning, so at the request of the Ld. Counsel for the Respondent, we are inclined to adjourn the matter for a physical hearing **on 31.07.2024 with a cost of Rs. 10,000/- to be paid to the Petitioner.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)